<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 175 OF 2016 & IA NOS. 385 AND 519 OF 2016

Dated: 9th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s Vedanta Ltd.			Appellant(s)
Odisha Electricity Regulatory Co	s. n & Ors.	Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Hemant Singh	
Counsel for the Respondent(s)	:	Mr. G. Umapathy Mr. Rutwik Panda Ms. Anshu Malik for	R.1
		Mr. R. K. Mehta Ms. Himanshi Andle Mr. E.P.Singh for R.	
		Mr. Shikhar Shah fo	r R.6

<u>ORDER</u>

Learned counsel for Respondent No.1 and Respondent No.6 state that Respondent No.1 and Respondent No.6 do not wish to file any reply.

Learned counsel for the appellant seeks two weeks time to file rejoinder to the reply filed by Respondent Nos. 2 to 5. He may file the same on or before 24.05.2017 after serving copy on the other side.

List the matter on 31.07.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson